GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 141
TO BE ANSWERED ON- 02/02/2022

SPECIAL COURT UNDER SC/ST PREVENTION OF ATROCITIES ACT

141. SHRI MALLIKARJUN KHARGE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

a. whether a Special Court has been set up to try cases under the SC/ST Prevention of Atrocities Act, 1989 in all the districts of the country as mandated under Section 14 of the Act;
b. if so, the details thereof along with the details of States/districts where it has not been set up, and if not, the reasons therefor ; and
c. the number of cases filed under the Act during the last three years and the pendency of such cases thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) To (b) : Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act. 1989 as amended by Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 specifies that for the purpose of providing for speedy trial, the State Government shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more Districts. Further in the Districts where less number of cases under the Act is recorded, State Government shall with the concurrence of the Chief Justice of the High Court specify for such Districts, the Court of Session to be a Special Court to try the offences under the Act.

(c): At the Central level, as per the Government of India (Allocation of Business) Rules, 1961, responsibility in regard to implementation of the Acts, for Criminal offences against members of the SCs, STs, including those under the PCR Act, 1955 and the PoA Act,1989;rests with the Ministry of Home Affairs and the latest data is provided by NCRB,MHA. State/UT-wise cases registered(CR), cases charge-sheeted(CCS), cases convicted(CON), cases pending trial at the end of the year(CPT), persons arrested(PAR), persons charge-sheeted(PCS)and persons convicted(PCV) under SC/ST (Prevention of Atrocities) Act only for Crime/Atrocities against Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2018-2020 is enclosed at **Annexure-I & II** respectively.

Annexure referred to in the reply of RAJYA SABHA UNSTARRED QUESTION NO. 141 TO BE ANSWERED ON 0 2.02.2022 regarding "Special Court under SC/ST Prevention of Atrocities Act"

Annexure-I

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Cases Pending Trial at the end of the year (CPTEY), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under SC/ST (Prevention of Atrocities) Act only (without IPC) under Crime against Scheduled Castes during 2018-2020

SL	State/UT	2018							2019							2020						
		CR	CCS	CON	CPTEY	PAR	PCS	PCV	CR	CCS	CON	CPTEY	PAR	PCS	PCV	CR	CCS	CON	CPTEY	PAR	PCS	PCV
1	Andhra Pradesh	198	114	5	586	292	289	13	179	82	8	546	141	180	17	179	104	2	599	181	164	3
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	8	2	0	10	18	3	0	4	0	0	10	1	0	0	11	1	0	8	4	1	0
4	Bihar	198	280	6	14291	359	404	12	4	25	3	14273	93	54	4	1	40	0	14313	0	40	0
5	Chhattisgarh	0	0	1	0	0	0	1	2	1	0	0	1	1	0	0	1	0	1	1	1	0
6	Goa	1	0	0	13	0	0	0	0	0	0	12	0	0	0	2	0	0	12	0	0	0
7	Gujarat	105	88	1	1436	213	210	1	121	105	0	1508	204	199	0	68	68	0	1568	119	127	0
8	Haryana	49	13	0	32	20	18	0	52	14	1	42	21	21	1	78	18	0	60	30	29	0
9	Himachal Pradesh	93	73	2	312	199	141	3	155	87	4	339	180	170	5	207	145	0	456	266	397	0
10	Jharkhand	322	106	19	956	154	177	22	325	90	7	1006	122	208	10	299	118	4	1102	146	154	4
11	Karnataka	96	184	38	5271	396	445	41	83	198	20	5043	261	423	38	131	178	3	5000	597	643	7
12	Kerala	104	44	0	188	70	75	0	82	53	0	240	82	65	0	70	54	0	288	57	64	0
13	Madhya Pradesh	12	12	3	166	23	23	5	1	1	0	160	1	1	0	0	2	0	162	2	2	0

14	Maharashtra	167	135	5	1471	258	214	7	217	151	5	1527	314	282	7	210	178	2	1676	308	302	8
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	31	16	0	2930	34	34	0	41	43	0	2973	43	43	0	0	0	0	2973	0	0	0
20	Punjab	32	18	0	32	47	29	0	36	11	0	42	57	34	0	46	24	1	60	55	36	3
21	Rajasthan	117	36	6	1373	43	44	13	135	36	11	1335	42	42	15	122	35	12	1343	53	55	29
22	Sikkim	3	1	0	1	1	1	0	2	1	0	2	2	2	0	0	0	0	1	0	0	0
23	Tamil Nadu	76	57	14	1464	151	97	21	84	55	0	1383	297	194	0	36	14	6	1363	53	19	8
24	Telangana	170	133	1	453	176	219	3	145	115	6	506	209	179	9	117	124	3	488	155	217	7
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0	0
26	Uttar Pradesh	2369	1969	287	12214	4134	4419	1101	2378	2026	357	11357	4428	5200	866	2576	1753	595	12450	4992	7230	1213
27	Uttarakhand	16	18	0	58	38	37	0	25	22	2	77	36	41	2	54	33	0	110	46	46	0
28	West Bengal	19	12	0	136	5	18	0	34	19	0	150	7	30	0	23	24	0	174	12	30	0
	TOTAL STATE(S)	**4186**	**3311**	**388**	**43393**	**6631**	**6897**	**1243**	**4105**	**3135**	**424**	**42531**	**6542**	**7369**	**974**	**4232**	**2914**	**628**	**44207**	**7077**	**9557**	**1282**
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	2	0	0	0	0	0	0	3	0	0	0	3	0	0	3	2	0	0
31	D&N Haveli and Daman & Diu+	1	0	0	1	0	0	0	2	0	0	1	0	0	0	0	0	0	1	1	0	0
32	Delhi	25	18	0	157	41	32	0	33	22	0	172	28	36	0	38	35	0	205	19	60	0
33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0	0

35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	3	0	0	0	4	0	0	3	0	0	0	0	0	0	3	0	0	0
	TOTAL UT(S)	**26**	**18**	**0**	**163**	**41**	**32**	**0**	**39**	**22**	**0**	**179**	**28**	**36**	**0**	**41**	**35**	**0**	**212**	**22**	**60**	**0**
	TOTAL (ALL INDIA)	**4212**	**3329**	**388**	**43556**	**6672**	**6929**	**1243**	**4144**	**3157**	**424**	**427100**	**6570**	**7405**	**974**	**4273**	**2949**	**628**	**44419**	**7099**	**9617**	**1282**

Source: crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2018 & 2019

Annexure referred to in the reply of RAJYA SABHA UNSTARRED QUESTION NO. 141 TO BE ANSWERED ON 02.02.2022 regarding "Special Court under SC/ST Prevention of Atrocities Act"

Annexure-II

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Cases Pending Trial at the end of the year (CPTEY), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under SC/ST (Prevention of Atrocities) Act only (without IPC) under Crime against Scheduled Tribes during 2018-2020

SL	State/UT	2018							2019							2020						
		CR	CCS	CON	CPTEY	PAR	PCS	PCV	CR	CCS	CON	CPTEY	PAR	PCS	PCV	CR	CCS	CON	CPTEY	PAR	PCS	PCV
1	Andhra Pradesh	26	13	0	112	29	20	0	18	5	0	107	33	26	0	20	13	0	112	22	17	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	3	1	0	3	1	1	0	3	1	0	4	2	1	0	4	0	0	4	0	0	0
4	Bihar	0	1	0	241	1	1	0	0	0	0	241	0	0	0	0	0	0	241	0	0	0
5	Chhattisgarh	2	2	0	19	5	5	0	0	0	1	18	0	0	4	1	2	0	20	23	23	0
6	Goa	2	2	0	9	0	2	0	1	1	0	9	0	1	0	1	1	0	10	0	2	0
7	Gujarat	12	8	0	514	13	13	0	11	10	0	524	25	25	0	2	1	0	525	1	1	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	1	1	0	15	1	1	0	1	1	0	16	1	1	0	2	1	0	17	2	1	0
10	Jharkhand	142	34	2	448	78	63	4	203	192	5	616	167	226	5	180	17	1	625	20	21	1
11	Karnataka	19	56	0	1052	90	140	0	11	19	2	936	34	35	4	22	27	1	934	59	64	8
12	Kerala	12	17	0	30	33	21	0	12	5	0	30	14	7	0	11	4	0	32	4	4	0
13	Madhya Pradesh	1	0	0	67	0	0	0	2	2	0	68	2	2	0	2	1	0	65	0	4	0
14	Maharashtra	19	22	0	420	32	31	0	53	18	0	422	43	30	0	24	35	0	444	25	41	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

19	Odisha	5	3	0	1090	2	3	0	0	0	0	1090	0	0	0	19	19	0	1109	19	19	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2	1	0	1	3	1	0
21	Rajasthan	22	8	1	240	19	19	3	38	13	0	253	34	34	0	29	10	0	258	19	20	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	2	1	0	20	6	5	0	3	2	0	19	6	6	0	5	3	0	22	18	5	0
24	Telangana	36	22	0	101	35	47	0	36	22	0	100	55	47	0	28	26	0	121	37	55	0
25	Tripura	0	0	0	0	0	0	0	2	2	0	2	0	3	0	1	0	0	2	0	0	0
26	Uttar Pradesh$	14	11	1	65	35	35	7	16	15	0	35	0	43	0	2	2	0	37	8	8	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	25	11	0	86	16	18	0	18	9	0	94	1	14	0	23	12	0	105	6	16	0
	TOTAL STATE (S)	**343**	**213**	**4**	**4532**	**396**	**425**	**14**	**428**	**317**	**8**	**4584**	**417**	**501**	**13**	**378**	**175**	**2**	**4684**	**266**	**302**	**9**
29	A&N Islands	1	1	0	2	0	1	0	2	0	0	2	0	0	0	0	1	0	3	0	1	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	3	3	0	6	0	20	0	0	1	0	6	8	6	0	0	1	0	7	8	6	0
32	Delhi	0	1	0	4	2	1	0	2	0	0	4	0	0	0	1	3	0	7	4	6	0
33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh															0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	**4**	**5**	**0**	**12**	**2**	**22**	**0**	**4**	**1**	**0**	**12**	**8**	**6**	**0**	**1**	**5**	**0**	**17**	**12**	**13**	**0**
	TOTAL (ALL INDIA)	**347**	**218**	**4**	**4544**	**398**	**447**	**14**	**432**	**318**	**8**	**4596**	**425**	**507**	**13**	**379**	**180**	**2**	**4701**	**278**	**315**	**9**

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman &
Diu UT during 2018 & 2019
*' Data of erstwhile Jammu & Kashmir State including Ladakh du
ring during 2018 & 2019
$ Revised data for 2019 has been furnished by Uttar Pradesh State in 2021. Therefore, comparatively there may be difference in the old published data of Crime/Atrocities against STs in regard of year 2019

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